

**Directorate General of Foreign Trade**  
**UdyogBhawan**  
**DES-V Section**

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The Meeting No.32/AM-16 for the licensing year 2015-16 to consider the cases under Duty Exemption Schemes (Chapter-4) was due for 31.03.2016 and actually held on 07.04.2016 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohali, Director	TC office, Noida
2.	Shri O.P. Sharma, Joint Industrial Advisor	C&PC
3.	Shri K.C. Meena, DDG	DGFT
4.	Shri Barinder Singh, Assistant Director	DC(MSME)
5.	Shri J.D. Giri, Vice President	AEPC
6.	Shri R.L.Meena, FTDO	DGFT

At the outset, the Minutes of NC -V Meeting 31/AM16 dated 10.03.2016 were taken up for ratification. As there was no amendment to the same, the above referred minutes was adopted for implementation by the Committee without any amendment. The agenda for meeting No.32/AM-16 dated 31.03.2016 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

**MEETING NUMBER : 32/84-ALC3/2015 MEETING DATE : 31.03.2016**

<b>Case No.:</b> 10/28/84-ALC3/2015	<b>Party Name:</b> BHARAT SILKS	<b>Meet No/Date:</b> 32/84-ALC3/2015 31.03.2016	<b>Status:</b> Deferred
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HQ File :01/84/050/00342/AM16/	RLA File :07/24/040/00034/AM15/	Lic.No/Date:0710104362 22.05.2014	Defer Date:28.04.2016
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**1 Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC Noida. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ask the firm to furnish the CAD/CAM and Measurement Chart. The case stands deferred for re-listing on 28.04.2016.

<b>Case No.:</b> 11/28/84-ALC3/2015	<b>Party Name:</b> BHARAT SILKS	<b>Meet No/Date:</b> 32/84-ALC3/2015 31.03.2016	<b>Status:</b> Approved
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HQ File :01/84/050/00343/AM16/	RLA File :07/21/040/00328/AM15/	Lic.No/Date:0710105735 15.07.2014
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**2 Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for.  
GSM should match in import and export.  
RA concern may take necessary action subject to compliance of other usual conditions.

<b>Case No.:</b> 12/28/84-ALC3/2015	<b>Party Name:</b> BHARAT SILKS	<b>Meet No/Date:</b> 32/84-ALC3/2015 31.03.2016	<b>Status:</b> Approved
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HQ File :01/84/050/00344/AM16/	RLA File :07/24/040/00188/AM15/	Lic.No/Date:0710106623 03.09.2014
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**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:13/28/84-ALC3/2015	Party Name:BHARAT SILKS	Meet No/Date:32/84-ALC3/2015 31.03.2016	Status:Approved
HQ File :01/84/050/00345/AM16/	RLA File :07/24/040/00338/AM15/	Lic.No/Date:0710107369 06.01.2015	

4 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:20/22/84-ALC3/2015	Party Name:NOWOTEK TEXTILES PVT. LTD.,	Meet No/Date:32/84-ALC3/2015 31.03.2016	Status:Deferred
HQ File :01/84/050/00216/AM16/	RLA File :05/24/040/00204/AM16/	Lic.No/Date:0510395227 06.08.2015	Defer Date:28.04.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the reminder has been issued on 28.12.2015 to Deptt. of C&PC for their comments. NC decided to wait for their comments.

The case stands deferred for re-listing on 28.04.2016.

Case No.:1/20/84-ALC3/2015	Party Name:POLY LOGIC INTERNATIONAL PVT. LTD,	Meet No/Date:32/84-ALC3/2015 31.03.2016	Status:Deferred
HQ File :01/84/050/00189/AM16/	RLA File :56/24/040/00022/AM16/	Lic.No/Date:5610004680 14.09.2015	Defer Date:28.04.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to Deptt. of C&PC for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 28.04.2016.

Case No.:3/20/84-ALC3/2015	Party Name:IMPERIAL READYMADE GARMENTS FACTORY INDIA PVT LTD	Meet No/Date:32/84-ALC3/2015 31.03.2016	Status:Deferred
HQ File :01/84/050/00191/AM16/	RLA File :04/24/040/00138/AM16/	Lic.No/Date:0410161026 16.09.2015	Defer Date:28.04.2016

**Decision :** Committee considered the case as per agenda and noted that the Hard Copy of the application has not yet received from RA, Chennai. A letter has been sent to RA, Chennai on 21.01.2016 and subsequent reminder dated 22.03.2016 which is undelivered. NC decided to send the letter to RA, Chennai through e.mail. The case stands deferred for re-listing on 28.04.2016.

8 Case No.:22/24/84-	Party Name:LOYAL	Meet No/Date:32/84-	Status:Deferred
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ALC3/2015	TEXTILE MILLS LTD	ALC3/2015 31.03.2016	
HQ File :01/84/050/00274/AM16/	RLA File :35/24/040/00030/AM16/	Lic.No/Date:3510044802 30.09.2015	Defer Date:28.04.2016
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 28.04.2016.			

Case No.:5/32/84-ALC3/2015	Party Name:SHAH EXPORTS PVT. LTD.	Meet No/Date:32/84- ALC3/2015 31.03.2016	Status:Approved
HQ File :01/84/050/00452/AM16/	RLA File :07/24/040/00235/AM16/	Lic.No/Date:0710108811 05.10.2015	
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.			

Case No.:2/24/84- ALC3/2015	Party Name:THREADS (INDIA) LIMITED	Meet No/Date:32/84- ALC3/2015 31.03.2016	Status:Deferred
HQ File :01/84/050/00254/AM16/	RLA File :06/24/040/00030/AM16/	Lic.No/Date:0610038234 08.10.2015	Defer Date:28.04.2016
<b>Decision :</b> Committee considered the case as per agenda and noted that the Hard Copy of the application has not yet received from RA, Kanpur. A letter has been sent to RA, Kanpur on 16.02.2016 and subsequent reminder dated 17.03.2016 but not received so far. NC decided to wait for their reply. The case stands deferred for re-listing on 28.04.2016.			

Case No.:13/24/84- ALC3/2015	Party Name:FOREMOST INTERNATIONAL PVT. LTD.,	Meet No/Date:32/84- ALC3/2015 31.03.2016	Status:Reject
HQ File :01/84/050/00265/AM16/	RLA File :05/23/040/00295/AM16/	Lic.No/Date:0510395864 08.10.2015	
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by DC(MSME) on 15.12.2015 to the firm. The reply of the firm is not received. Therefore the Committee could not calculate the requirement of inputs and constrained to reject the case.  RA concern may take necessary action subject to compliance of other usual conditions.			

Case No.:15/24/84- ALC3/2015	Party Name:AMRIT EXPORTS PVT. LTD.	Meet No/Date:32/84- ALC3/2015 31.03.2016	Status:Deferred
HQ File	RLA File	Lic.No/Date:0210206219	Defer





:01/84/050/00267/AM16/	:02/24/040/00133/AM16/	09.10.2015	Date:28.04.2016
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**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the reply received from the firm on 16.12.2015 address to DC(MSME) and under intimation to this office but the same was not traceable by DC(MSME). The reply was sent again to DC (MSME) on 19.02.2016 as desired by them.

NC decided to wait for their comments.

The case stands deferred for re-listing on 28.04.2016.

13	Case No.:8/24/84-ALC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:32/84-ALC3/2015 31.03.2016	Status:Deferred
	HQ File :01/84/050/00260/AM16/	RLA File :35/24/040/00040/AM16/	Lic.No/Date:3510044807 12.10.2015	Defer Date:28.04.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC Noida for their comments. NC decided to wait for their comments.

The case stands deferred for re-listing on 28.04.2016.

14	Case No.:9/24/84-ALC3/2015	Party Name:CONCEPT CLOTHING	Meet No/Date:32/84-ALC3/2015 31.03.2016	Status:Reject
	HQ File :01/84/050/00261/AM16/	RLA File :05/23/040/00306/AM16/	Lic.No/Date:0510395959 16.10.2015	

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by DC(MSME) to the firm on 16.12.2015. The reply of the firm is not received. Therefore the Committee could not calculate the requirement of inputs and constrained to reject the case.

RA concern may take necessary action subject to compliance of other usual conditions.

15	Case No.:17/24/84-ALC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:32/84-ALC3/2015 31.03.2016	Status:Deferred
	HQ File :01/84/050/00269/AM16/	RLA File :35/24/040/00041/AM16/	Lic.No/Date:3510044808 16.10.2015	Defer Date:28.04.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 28.04.2016.

16	Case No.:7/24/84-ALC3/2015	Party Name:A.M.VINYL PVT.LTD.,	Meet No/Date:32/84-ALC3/2015 31.03.2016	Status:Deferred
	HQ File :01/84/050/00259/AM16/	RLA File :05/23/040/00300/AM16/	Lic.No/Date:0510395966 19.10.2015	Defer Date:28.04.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by Deptt. Of C & PC to the firm on 04.03.2016. The reply of the firm is not received. NC decided to wait for their reply. The case stands deferred for re-listing on 28.04.2016.



Case No.:4/32/84- ALC3/2015	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:32/84- ALC3/2015 31.03.2016	Status:Approved
HQ File :01/84/050/00451/AM16/	RLA File :07/24/040/00264/AM16/	Lic.No/Date:0710108987 02.11.2015	

- 17 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for.  
GSM should match in import and export.  
RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:19/28/84- ALC3/2015	Party Name:HIMATSINGKA SEIDE LTD	Meet No/Date:32/84- ALC3/2015 31.03.2016	Status:Deferred
HQ File :01/84/050/00351/AM16/	RLA File :07/24/040/00263/AM16/	Lic.No/Date:0710109005 05.11.2015	Defer Date:28.04.2016

- 18 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 28.04.2016.

Case No.:7/28/84- ALC3/2015	Party Name:GLOTEX FASHIONS	Meet No/Date:32/84- ALC3/2015 31.03.2016	Status:Deferred
HQ File :01/84/050/00339/AM16/	RLA File :04/24/040/00161/AM16/	Lic.No/Date:0410161317 17.11.2015	Defer Date:28.04.2016

- 19 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by this Directorate to the firm on 17.03.2016. The reply of the firm is not received so far. NC decided to wait for their reply. The case stands deferred for re-listing on 28.04.2016

Case No.:18/28/84- ALC3/2015	Party Name:COCONUT PRODUCTS IMPEX,	Meet No/Date:32/84- ALC3/2015 31.03.2016	Status:Withdrawn
HQ File :01/84/050/00350/AM16/	RLA File :32/24/040/00027/AM16/	Lic.No/Date:3210077742 17.11.2015	

- 20 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to withdrawn the case as above said Adv. Authorisation already been approved by NC in its meeting 30/84 dated 25.02.2016.

Case No.:44/30/84- ALC3/2015	Party Name:PIONEER EMBROIDERIES LTD	Meet No/Date:32/84- ALC3/2015 31.03.2016	Status:Deferred
HQ File :01/84/050/00440/AM16/	RLA File :03/95/040/00531/AM16/	Lic.No/Date:0310800297 18.11.2015	Defer Date:28.04.2016

- 21 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by this Directorate

to the firm on 17.03.2016. The reply of the firm is not received so far. NC decided to wait for their reply. The case stands deferred for re-listing on 28.04.2016

<b>Case No.:</b> 16/32/84-ALC3/2015	<b>Party Name:</b> SHAHI EXPORTS PVT. LTD.	<b>Meet No/Date:</b> 32/84-ALC3/2015 31.03.2016	<b>Status:</b> Approved
<b>HQ File</b> :01/84/050/00463/AM16/	<b>RLA File</b> :07/24/040/00290/AM16/	<b>Lic.No/Date:</b> 0710109085 26.11.2015	

**Decision :** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U. O No.TL-14024/33/2016-L AND H-DC(MSME)/63 dated

22 07.04.2016 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Mens Trouser made of 55% linen, 45% cotton Bleached woven Fabric, GSM-200+/-10% (Style No. MM61X301).	23000.000 Nos	55% linen, 45% cotton Bleached woven Fabric, GSM-200+/-10%	2.6 sq. Mtrs./piece

The GSM should match in import and Export.  
RA concern may take necessary action subject to compliance of other usual conditions.

<b>Case No.:</b> 17/32/84-ALC3/2015	<b>Party Name:</b> SHAHI EXPORTS PVT. LTD.	<b>Meet No/Date:</b> 32/84-ALC3/2015 31.03.2016	<b>Status:</b> Approved
<b>HQ File</b> :01/84/050/00464/AM16/	<b>RLA File</b> :07/24/040/00291/AM16/	<b>Lic.No/Date:</b> 0710109086 26.11.2015	

**Decision :** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U. O No.TL-14024/31/2016-L AND H-DC(MSME)/61 dated

23 07.04.2016 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Mens Trouser made of 55% linen, 45% cotton Dyed woven Fabric, GSM-200+/-10% (Style No. MM61X301).	18200 Nos	55% linen, 45% cotton Dyed woven Fabric, GSM-200+/-10%	2.6 sq. Mtrs./piece

The GSM should match in import and Export.  
RA concern may take necessary action subject to compliance of other usual conditions.

<b>Case No.:</b> 23/28/84-ALC3/2015	<b>Party Name:</b> RICHA GLOBAL EXPORTS P. LTD.	<b>Meet No/Date:</b> 32/84-ALC3/2015 31.03.2016	<b>Status:</b> Approved
<b>HQ File</b> :01/84/050/00355/AM16/	<b>RLA File</b> :05/24/040/00417/AM16/	<b>Lic.No/Date:</b> 0510396460 30.11.2015	

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's representatives had already appeared on 31.03.2016 and Committee heard to Shri Ravi Prakash Sharma, Manager



(Imports), Shri Manoj Kumar, CAD Incharge and Ms. Richa Munjal (Imports). They explained the case and justified the wastage required by the firm in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions

25	<b>Case No.:</b> 33/28/84-ALC3/2015	Party Name:SURGEINE HEALTHCARE INDIA PVT. LTD.	Meet No/Date:32/84-ALC3/2015 31.03.2016	<b>Status:</b> Deferred
	HQ File :01/84/050/00365/AM16/	RLA File :05/24/040/00422/AM16/	Lic.No/Date:0510396482 02.12.2015	Defer Date:28.04.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been sent to C&PC on 17.03.2016 for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 28.04.2016.

26	<b>Case No.:</b> 29/28/84-ALC3/2015	Party Name:RICHA & CO	Meet No/Date:32/84-ALC3/2015 31.03.2016	<b>Status:</b> Withdrawn
	HQ File :01/84/050/00361/AM16/	RLA File :05/24/040/00424/AM16/	Lic.No/Date:0510396504 03.12.2015	

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm have submitted the surrendered certificate issued by RA, CLA, New Delhi on 22.01.2016 against the above said Adv.Authorisation. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to withdrawn the case.

27	<b>Case No.:</b> 9/28/84-ALC3/2015	Party Name:NOWOTEK TEXTILES PVT. LTD.,	Meet No/Date:32/84-ALC3/2015 31.03.2016	<b>Status:</b> Deferred
	HQ File :01/84/050/00341/AM16/	RLA File :05/24/040/00407/AM16/	Lic.No/Date:0510396525 04.12.2015	Defer Date:28.04.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by C &PC on 22.02.2016 to the firm. The reply of the firm is not received. NC decided to wait for their reply. The case stands deferred for re-listing on 28.04.2016.

28	<b>Case No.:</b> 40/30/84-ALC3/2015	Party Name:MACRO INTERNATIONAL CO.	Meet No/Date:32/84-ALC3/2015 31.03.2016	<b>Status:</b> Deferred
	HQ File :01/84/050/00436/AM16/	RLA File :03/95/040/00415/AM16/	Lic.No/Date:0310800949 11.12.2015	Defer Date:28.04.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to Deptt. Of C&PC for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 28.04.2016.

29	<b>Case No.:</b> 42/30/84-ALC3/2015	Party Name:MACRO INTERNATIONAL CO.	Meet No/Date:32/84-ALC3/2015 31.03.2016	<b>Status:</b> Deferred
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HQ File :01/84/050/00438/AM16/	RLA File :03/95/040/00620/AM16/	Lic.No/Date:0310800940 11.12.2015	Defer Date:28.04.2016
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**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to Deptt. Of C&PC for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 28.04.2016.

<b>Case No.:</b> 4/28/84- <b>ALC3/2015</b>	Party Name:KERALA DINESH BEEDI WORKERS CENTRAL CO-OP.	Meet No/Date:32/84- ALC3/2015 31.03.2016	<b>Status:Deferred</b>
HQ File :01/84/050/00336/AM16/	RLA File :10/24/040/00084/AM16/	Lic.No/Date:1010059341 14.12.2015	Defer Date:28.04.2016

30 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued to the firm on 19.02.2016 to the firm by this Directorate to furnish the width and CAD of the export product. The reply of the firm is not received. NC decided to wait for their reply. The case stands deferred for re-listing on 28.04.2016.

<b>Case No.:</b> 1/26/84- <b>ALC3/2015</b>	Party Name:DUCERE TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:32/84- ALC3/2015 31.03.2016	<b>Status:Deferred</b>
HQ File :01/84/050/00313/AM16/	RLA File :09/24/040/00517/AM16/	Lic.No/Date:0910062977 16.12.2015	Defer Date:28.04.2016

31 **Decision :** Committee considered the case as per agenda and noted that the Hard Copy of the application has not yet received from RA, Hyderabad. A letter has been sent to RA, Hyderabad on 19.02.2016. The reply is not received so far. Accordingly, Committee decided to wait for their reply.  
The case stands deferred for re-listing on 28.04.2016.

<b>Case No.:</b> 54/28/84- <b>ALC3/2015</b>	Party Name:TIMES FIBREFILL PVT. LTD.,	Meet No/Date:32/84- ALC3/2015 31.03.2016	<b>Status:Approved</b>
HQ File :01/84/050/00386/AM16/	RLA File :02/24/040/00172/AM16/	Lic.No/Date:0210206370 17.12.2015	

32 **Decision :** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DIPP conveyed vide their U. O No.7/21/16-TSW dated 16.03.2016 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Non woven Geotextile Bag – 1700 X 1250mm (containing virgin polypropylene staple fibre, UV stabilized 8 Denier X 64 mm raw white)	14666.1kg	Virgin polypropylene staple fibre , UV stabilized (8 Denier X 64mm raw white)	17159.337 Kg

RA concern may take necessary action subject to compliance of other usual conditions.

<b>Case No.:</b> 35/30/84- <b>ALC3/2015</b>	Party Name:CIL TEXTILES PRIVATE LIMITED,	Meet No/Date:32/84- ALC3/2015	<b>Status:Deferred</b>
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		31.03.2016	
HQ File :01/84/050/00431/AM16/	RLA File :56/24/040/00044/AM16/	Lic.No/Date:5610004779 18.12.2015	Defer Date:28.04.2016
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to Deptt. of C&PC for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 28.04.2016.			

<b>Case No.:37/30/84-ALC3/2015</b>	Party Name:CIL TEXTILES PRIVATE LIMITED,	Meet No/Date:32/84-ALC3/2015 31.03.2016	<b>Status:Deferred</b>
HQ File :01/84/050/00433/AM16/	RLA File :56/24/040/00043/AM16/	Lic.No/Date:5610004778 18.12.2015	Defer Date:28.04.2016
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and Deptt. of C&PC for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 28.04.2016.			

<b>Case No.:51/28/84-ALC3/2015</b>	Party Name:RADNIK EXPORTS	Meet No/Date:32/84-ALC3/2015 31.03.2016	<b>Status:Approved</b>
HQ File :01/84/050/00383/AM16/	RLA File :05/24/040/00470/AM16/	Lic.No/Date:0510397070 23.12.2015	
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.			

<b>Case No.:25/30/84-ALC3/2015</b>	Party Name:SURYA TEXTECH,	Meet No/Date:32/84-ALC3/2015 31.03.2016	<b>Status:Deferred</b>
HQ File :01/84/050/00421/AM16/	RLA File :22/24/040/00058/AM16/	Lic.No/Date:2210015393 23.12.2015	Defer Date:28.04.2016
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by Deptt. of C &PC on 21.03.2016 to the firm. The reply of the firm is not received. NC decided to wait for their reply. The case stands deferred for re-listing on 28.04.2016.			

<b>Case No.:26/30/84-ALC3/2015</b>	Party Name:RADNIK EXPORTS	Meet No/Date:32/84-ALC3/2015 31.03.2016	<b>Status:Approved</b>
HQ File :01/84/050/00422/AM16/	RLA File :05/24/040/00485/AM16/	Lic.No/Date:0510397094 29.12.2015	
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for. GSM should match in import and export.			

RA concern may take necessary action subject to compliance of other usual conditions.

<b>Case No.:37/28/84-ALC3/2015</b>	Party Name:AMRITT INDIA ASSOCIATES PRIVATE LIMITED	Meet No/Date:32/84-ALC3/2015 31.03.2016	<b>Status:Deferred</b>
HQ File :01/84/050/00369/AM16/	RLA File :05/23/040/00318/AM16/	Lic.No/Date:0510397145 30.12.2015	Defer Date:28.04.2016
38			
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by Deptt. of IPP on 25.01.2016 to the firm. The reply of the firm is not received. NC decided to wait for their reply. The case stands deferred for re-listing on 28.04.2016.			

<b>Case No.:57/28/84-ALC3/2015</b>	Party Name:GANGA ACROWOOLS LIMITED	Meet No/Date:32/84-ALC3/2015 31.03.2016	<b>Status:Approved</b>
HQ File :01/84/050/00389/AM16/	RLA File :30/24/040/00036/AM16/	Lic.No/Date:30101036 87 30.12.2015	Defer Date:31.03.2016
39			
<b>Decision :</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of Deptt. of C&PC conveyed vide their O.M No.46011/95/2014-PC-II dated 05.04.2016 as detailed below:-			
S.No.	Export Product	Export Quantity	Import item Quantity in kgs.
1.	Acrylic Viscose Yarn Dyed (under worsted system) (72% acrylic 28% viscose filament yarn) acrylic viscose blended yarn	1kg	Acrylic fibre 3-5 F
			Viscose filament yarn 600 D
			Cationic dyes 100% strength
			Chemicals viz. Retarder/Levelling agent softer (hydrophilic/cationic/bulky/silicon), anti-static agent
			Waz roll textile grade wzax
			0.756
			0.2863
			0.0144
			0.064
			0.004
40			
RA concern may take necessary action subject to compliance of other usual conditions.			

<b>Case No.:1/32/84-ALC3/2015</b>	Party Name:SHALIMAR WIRES INDUSTRIES LTD.,	Meet No/Date:32/84-ALC3/2015 31.03.2016	<b>Status:Approved</b>
HQ File :01/84/050/00448/AM16/	RLA File :02/24/040/00146/AM16/	Lic.No/Date:0210206400 30.12.2015	
40			
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case by allowing wastage 10% on net content in the export product.			

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*[Signature]* 10

*[Signature]*



RA concern may take necessary action subject to compliance of other usual conditions.

41

Case No.:24/30/84-ALC3/2015	Party Name:SUPREME NONWOVEN INDUSTRIES PVT LTD	Meet No/Date:32/84-ALC3/2015 31.03.2016	Status:Approved	
HQ File :01/84/050/00420/AM16/	RLA File :03/95/040/00727/AM16 /	Lic.No/Date:031080141 8 31.12.2015		
<b>Decision :</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DIPP conveyed vide their U. O No.7/86/16-TSW dated 31.03.2016 as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Articles made of Non Woven Fabric (Polyester) namely Filter Bags of Polyester non Woven Fabric	6336.140 Kg	Polyester Staple Fibre	7159.838 Kg
RA concern may take necessary action subject to compliance of other usual conditions.				

42	Case No.:41/30/84-ALC3/2015	Party Name:PRIME FIBRES PRIVATE LIMITED	Meet No/Date:32/84-ALC3/2015 31.03.2016	Status:Approved
	HQ File :01/84/050/00437/AM16/	RLA File :03/95/040/00731/AM16/	Lic.No/Date:0310801416 31.12.2015	
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.				

43	Case No.:45/30/84-ALC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:32/84-ALC3/2015 31.03.2016	Status:Deferred
	HQ File :01/84/050/00441/AM16/	RLA File :35/24/040/00051/AM16/	Lic.No/Date:3510044856 31.12.2015	Defer Date:28.04.2016
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 28.04.2016.				

44	Case No.:32/30/84-ALC3/2015	Party Name:M. G. CLOTH PVT. LTD.,	Meet No/Date:32/84-ALC3/2015 31.03.2016	Status:Deferred
	HQ File :01/84/050/00428/AM16/	RLA File :05/24/040/00492/AM16/	Lic.No/Date:0510397198 05.01.2016	Defer Date:28.04.2016
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 28.04.2016.				

45	Case No.:34/30/84-ALC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:32/84-ALC3/2015 31.03.2016	Status:Deferred
	HQ File :01/84/050/00430/AM16/	RLA File :35/24/040/00052/AM16/	Lic.No/Date:3510044858 06.01.2016	Defer Date:28.04.2016
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 28.04.2016.				

46	Case No.:23/30/84-ALC3/2015	Party Name:AMRIT EXPORTS PVT. LTD.	Meet No/Date:32/84-ALC3/2015 31.03.2016	Status:Deferred
	HQ File :01/84/050/00419/AM16/	RLA File :02/24/040/00179/AM16/	Lic.No/Date:0210206430 08.01.2016	Defer Date:28.04.2016
<b>Decision :</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that deficiency letter issued by this Directorate to the firm on 18.03.2016 to submit the CAD, CAM and Measurement Chart in this case. The reply of the firm is not received. NC decided to wait for their reply. The case stands deferred for re-listing on 28.04.2016.				

47	Case No.:22/30/84-ALC3/2015	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:32/84-ALC3/2015 31.03.2016	Status:Approved
	HQ File :01/84/050/00418/AM16/	RLA File :02/24/040/00177/AM16/	Lic.No/Date:0210206437 11.01.2016	
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case by allowing including wastage 2% on net content in the export product. The GSM should be match in both import & export. RA concern may take necessary action subject to compliance of other usual conditions.				

48	Case No.:7/32/84-ALC3/2015	Party Name:SUPERHOUSE LTD.,	Meet No/Date:32/84-ALC3/2015 31.03.2016	Status:Deferred
	HQ File :01/84/050/00454/AM16/	RLA File :06/24/040/00044/AM16/	Lic.No/Date:0610038302 14.01.2016	Defer Date:28.04.2016
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 28.04.2016.				

49	Case No.:20/30/84-ALC3/2015	Party Name:MATRIX CLOTHING PVT. LTD.	Meet No/Date:32/84-ALC3/2015 31.03.2016	Status:Deferred
	HQ File :01/84/050/00416/AM16/	RLA File :05/24/040/00509/AM16/	Lic.No/Date:0510397311 15.01.2016	Defer Date:28.04.2016
<b>Decision :</b> The Committee considered the case as per agenda alongwith other relevant papers				



and went through the details submitted in this case and observed that deficiency letter issued by this Directorate to the firm on 17.03.2016 to furnish the justification of higher wastage of inputs alongwith CAD/CAM remade in this case. The reply of the firm is not received. NC decided to wait for their reply. The case stands deferred for re-listing on 28.04.2016.

50	<b>Case No.:9/32/84-ALC3/2015</b>	Party Name:CHELSEA MILLS	Meet No/Date:32/84-ALC3/2015 31.03.2016	<b>Status:Deferred</b>
	HQ File :01/84/050/00456/AM16/	RLA File :05/23/040/00421/AM16/	Lic.No/Date:0510397313 15.01.2016	Defer Date:28.04.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 28.04.2016.

51	<b>Case No.:36/30/84-ALC3/2015</b>	Party Name:FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:32/84-ALC3/2015 31.03.2016	<b>Status:Approved</b>
	HQ File :01/84/050/00432/AM16/	RLA File :56/24/040/00049/AM16/	Lic.No/Date:5610004808 18.01.2016	

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case by allowing including wastage 10% on net content in the export product.

The GSM should be match in both import & export.

RA concern may take necessary action subject to compliance of other usual conditions.

52	<b>Case No.:22/32/84-ALC3/2015</b>	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:32/84-ALC3/2015 31.03.2016	<b>Status:Approved</b>
	HQ File :01/84/050/00469/AM16/	RLA File :07/24/040/00355/AM16/	Lic.No/Date:0710109278 18.01.2016	

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

53	<b>Case No.:21/32/84-ALC3/2015</b>	Party Name:VIJAY ENTERPRISES	Meet No/Date:32/84-ALC3/2015 31.03.2016	<b>Status:Deferred</b>
	HQ File :01/84/050/00468/AM16/	RLA File :04/24/040/00209/AM16/	Lic.No/Date:0410161540 21.01.2016	Defer Date:28.04.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 28.04.2016.

54	<b>Case No.:21/30/84-</b>	Party Name:NOWOTEK	Meet No/Date:32/84-	<b>Status:</b>
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ALC3/2015	TEXTILES PVT. LTD.,	ALC3/2015 31.03.2016	Deferred
HQ File :01/84/050/00417/AM16/	RLA File :05/24/040/00501/AM16/	Lic.No/Date:0510397404 22.01.2016	Defer Date:28.04.2016
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by Deptt. of C&PC on 25.02.2016. The reply of the firm is not received. NC decided to wait for their reply. The case stands deferred for re-listing on 28.04.2016.			

Case No.:46/30/84- ALC3/2015	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:32/84- ALC3/2015 31.03.2016	Status:Deferred
55 HQ File :01/84/050/00442/AM16/	RLA File :05/24/040/00519/AM16/	Lic.No/Date:0510397406 22.01.2016	Defer Date:28.04.2016
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 28.04.2016.			

Case No.:19/32/84- ALC3/2015	Party Name:TEXPORT OVERSEAS PVT.LTD,	Meet No/Date:32/84- ALC3/201 5 31.03.2016	Status:Approved
56 HQ File :01/84/050/00466/AM16/	RLA File :07/24/040/00365/AM16/	Lic.No/Date:0710109319 28.01.2016	
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.			

Case No.:6/32/84- ALC3/2015	Party Name:DECO TEXTIL	Meet No/Date:32/84- ALC3/2015 31.03.2016	Status:Approved
57 HQ File :01/84/050/00453/AM16/	RLA File :07/24/040/00339/AM16/	Lic.No/Date:0710109333 29.01.2016	
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case by allowing wastage 5% for fabric and 7% for madeups on net content in the export product. RA concern may take necessary action subject to compliance of other usual conditions.			

Case No.:8/32/84- ALC3/2015	Party Name:GRAFFITI EXPORTS	Meet No/Date:32/84- ALC3/2015 31.03.2016	Status:Approved
58 HQ File :01/84/050/00455/AM16/	RLA File :05/23/040/00453/AM16/	Lic.No/Date:0510397448 01.02.2016	



**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

<b>Case No.:</b> 18/32/84-ALC3/2015	<b>Party Name:</b> SHAHI EXPORTS PVT. LTD.	<b>Meet No/Date:</b> 32/84-ALC3/2015 31.03.2016	<b>Status:</b> Approved
HQ File :01/84/050/00465/AM16/	RLA File :07/24/040/00370/AM16/	Lic.No/Date:0710109341 02.02.2016	

59 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

<b>Case No.:</b> 12/32/84-ALC3/2015	<b>Party Name:</b> SHAHI EXPORTS PVT. LTD.	<b>Meet No/Date:</b> 32/84-ALC3/2015 31.03.2016	<b>Status:</b> Withdrawn
HQ File :01/84/050/00459/AM16/	RLA File :05/24/040/00546/AM16/	Lic.No/Date:0510397480 03.02.2016	

60 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to withdrawn the case as the firm had informed that they surrendered the above said original Adv. Authorisation to RA, CLA, New Delhi on 28.03.2016.

<b>Case No.:</b> 15/32/84-ALC3/2015	<b>Party Name:</b> GALAXY ELEGANT FASHIONS PRIVATE LIMITED	<b>Meet No/Date:</b> 32/84-ALC3/2015 31.03.2016	<b>Status:</b> Deferred
HQ File :01/84/050/00462/AM16/	RLA File :05/23/040/00447/AM16/	Lic.No/Date:0510397505 04.02.2016	Defer Date:28.04.2016

61 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 28.04.2016.

<b>Case No.:</b> 3/32/84-ALC3/2015	<b>Party Name:</b> JANANI BRUSH	<b>Meet No/Date:</b> 32/84-ALC3/2015 31.03.2016	<b>Status:</b> Approved
HQ File :01/84/050/00450/AM16/	RLA File :35/24/040/00057/AM16/	Lic.No/Date:3510044877 05.02.2016	

62 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case by allowing wastage 5% on net content in the export product.

15

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:10/32/84-ALC3/2015

Party Name:RICHA & CO

Meet No/Date:32/84-ALC3/2015  
31.03.2016

Status:Approved

HQ File  
:01/84/050/00457/AM16/

RLA File  
:05/24/040/00552/AM16/

Lic.No/Date:0510397535  
08.02.2016

**Decision :** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.TL-14024/30/2016-L AND H-DC(MSME)/60 dated 07.04.2016 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies tunic made of 100% cotton bleached woven Fabric, GSM-75 +/-10% (Style No. 7EF7265476).	2040.000 Nos	100% cotton bleached woven Fabric, GSM-75+/-10%	2.02 sq Mtrs./piece

The GSM should match in import and Export.  
RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:11/32/84-ALC3/2015	Party Name:RADNIK EXPORTS	Meet No/Date:32/84-ALC3/2015 31.03.2016	Status:Approved
HQ File :01/84/050/00458/AM16/	RLA File :05/24/040/00555/AM16/	Lic.No/Date:0510397534 08.02.2016	
<p><b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.</p>			

Case No.:14/32/84-ALC3/2015	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:32/84-ALC3/2015 31.03.2016	Status:Approved
HQ File :01/84/050/00461/AM16/	RLA File :05/24/040/00557/AM16/	Lic.No/Date:0510397536 08.02.2016	
<p><b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.</p>			

Case No.:1/30/84-ALC3/2015	Party Name:KARUR K.C.P.PACKKAGINGS LIMITED,	Meet No/Date:32/84-ALC3/2015 31.03.2016	Status:Deferred
HQ File	RLA File	Lic.No/Date:3210077817	Defer



:01/84/050/00397/AM16/	:32/24/040/00037/AM16/	09.02.2016	Date:28.04.2016
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**Decision :** Committee considered the case as per agenda and noted that the Hard Copy of the application has not yet received from RA, Coimbatore. NC decided to wait for that. The case stands deferred for re-listing on 28.04.2016.

<b>Case No.:13/32/84-ALC3/2015</b>	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:32/84-ALC3/2015 31.03.2016	<b>Status:Approved</b>
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HQ File :01/84/050/00460/AM16/	RLA File :05/24/040/00558/AM16/	Lic.No/Date:0510397555 10.02.2016
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67 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.

<b>Case No.:2/30/84-ALC3/2015</b>	Party Name:GANGA ACROWOOLS LIMITED	Meet No/Date:32/84-ALC3/2015 31.03.2016	<b>Status:Deferred</b>
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HQ File :01/84/050/00398/AM16/	RLA File :30/24/040/00040/AM16/	Lic.No/Date:3010103723 11.02.2016	Defer Date:28.04.2016
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68 **Decision :** Committee considered the case as per agenda and noted that the Hard Copy of the application has not yet received from RA, Ludhiana. NC decided to wait for that. The case stands deferred for re-listing on 28.04.2016.

<b>Case No.:50/30/84-ALC3/2015</b>	Party Name:RISHI TECHTEX LTD	Meet No/Date:32/84-ALC3/2015 31.03.2016	<b>Status:Deferred</b>
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HQ File :01/84/050/00446/AM16/	RLA File :03/95/040/00772/AM16/	Lic.No/Date:0310802672 17.02.2016	Defer Date:28.04.2016
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69 **Decision :** Committee considered the case as per agenda and noted that the Hard Copy of the application has not yet received from RA, Mumbai. NC decided to wait for that. The case stands deferred for re-listing on 28.04.2016.

<b>Case No.:2/32/84-ALC3/2015</b>	Party Name:A.S.MARIMUTHU	Meet No/Date:32/84-ALC3/2015 31.03.2016	<b>Status:Approved</b>
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HQ File :01/84/050/00449/AM16/	RLA File :35/24/040/00061/AM16/	Lic.No/Date:3510044882 18.02.2016
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70 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.

71 <b>Case No.:20/32/84-ALC3/2015</b>	Party Name:ROYAL IMPEX,	Meet No/Date:32/84-ALC3/2015	<b>Status:Approved</b>
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		31.03.2016		
HQ File :01/84/050/00467/AM16/	RLA File :04/24/040/00245/AM16/	Lic.No/Date:0410161657 26.02.2016		
<b>Decision :</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DIPR conveyed vide their U.O. No.7/126/2016-TSW dated 04.04.2016 as detailed below:-				
S.No.	Export Product	Export Quantity (Kgs)	Import item	Quantity allowed (Kg)
1.	Human Hair Dressed Size 55-80cm	700.00	Human Hair Unworked	735.00
2.	Human Hair Dressed Size 55-80 cm	300.00	Human Hair Unworked	315.00
RA concern may take necessary action subject to compliance of other usual conditions				

### Manual Cases

(72)

Case No. 431	M/s. Richa Global Exports P. Ltd.
NC Meeting No. 32/AM-16 dt 31.03.2016	File No.01/84/50/221/AM-15 /DES-V
RA. F.No. 05/24/050/00291/AM15	
Re-fixation of norms in respect of Advance Authorization No. 0510391355 dated 25.09.2014	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request for requested for deletion of "Net Content 549.27 KGS " & "Net Content 538.60 KGS)" from Export Product in respect of Adv. Authorisation No. 0510391355 dated 25.09.2014. Committee also observed that the firm's representatives had already appeared on 31.03.2016 and Committee heard to Shri Ravi Prakash Sharma, Manager (Imports), Shri Manoj Kumar, CAD Incharge and Ms. Richa Munjal (Imports), they explained the case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting agreed to the firm's request and decided to delete of "Net Content 549.27 KGS " & 538.60 KGS)" from Export Product description.	
All the other terms and conditions and quantity of input outputs will remain unchanged as earlier decided by NC in its meeting No. 29/84 dated 13.11.2014.	
RA concern may take necessary action subject to compliance of other usual conditions.	

(73)

Case No. 432	M/s. Sumilon Industries Ltd
NC Meeting No. 30/AM-16 dt 25.02.2016	File No.01/84/50/326/AM-15 /DES-V
RA. F.No. 52/24/040/00052/AM15	
Fixation of norms in respect of Advance Authorization No. 5210041368 dated 31.12.2014	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request for fixation of norms as their case was rejected by NC on 02.07.2015. Committee also observed that the firm's representatives had already appeared on 31.03.2016 and Committee heard to Shri Alok Jariwala, Director of the firm has explained the case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to submit the split of export product of quantity with viscose or without viscose in this case. The case stands deferred for re-listing on 28.04.2016.	

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(74)

Case No. 433	M/s. Sumilon Industries Ltd
NC Meeting No. 30/AM-16 dt 25.02.2016	File No.01/84/50/327/AM-15 /DES-V
RA. F.No. 52/24/040/00051/AM15	
Fixation of norms in respect of Advance Authorization No. 5210041367 dated 25.02.2016	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request for fixation of norms as their case was rejected by NC on 02.07.2015. Committee also observed that the firm's representatives had already appeared on 31.03.2016 and Committee heard to Shri Alok Jariwala, Director of the firm has explained the case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to defer the case for 28.04.2016.	

(75)

Case No.434	M/s. Gartex Insta Apparels, Bangalore
NC Meeting No. 32/AM-16 dt 31.03.2016	File No.01/84/050/00527/AM-07/DES-V
RA. F.No. 07/040/00760/AM07	
Re-fixation of norms in respect of Advance Authorization No. 0710050295 dated 20.02.2007	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 19.01.2016 for amendment in description of export product Sl.No. 2 in respect of Advance Authorization No. 0710050295 dated 20.02.2007. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to amend the description of export product Sl.No. 2 as applied for. All the other terms and conditions and quantity of input outputs will remain unchanged as earlier decided by NC in its meeting No. 50/AM13 dated 21.03.2013, Case No.809. RA concern may take necessary action subject to compliance of other usual conditions.	

(76)

Case No. 435	M/s. Omega Designs			
NC Meeting No. 32/AM-16 dt 31.03.2016	File No.01/84/50/00185/AM-12 /DES-V			
RA. F.No. 05/24/040/00180/AM12				
Re-fixation of norms in respect of Advance Authorization No. 0510300366 dated 25.08.2011				
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm have requested on 22.12.2015 for re-fixation of norms as their buyer has changed entire product and style no. in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to agreed to the firm's request as details below:				
S.No.	Export Product	Export Quantity	Import item	Qty allowed
1.	MENS BISTRO APRONMADE OF 65% POLYESTER 35% COMBED COTTON FABRIC, GSM : 205+/-10% (Style No.: A601-WHT)	3783 Pcs	65% POLYESTER 35% COMBED COTTON FABRIC, GSM : 205+/-10%	0.98 SQM/Pc
2.	MENS CHEF COAT MADE OF 65% POLYESTER 35% COMBED COTTON FABRIC, GSM:205+/-10% (STYLE NO: SCHR-WHT)	3785	65% POLYESTER 35% COMBED COTTON FABRIC, GSM:205+/-10%	2.78 SQM/Pc
GSM should match in import and export.				
RA concern may take necessary action subject to compliance of other usual conditions.				



(77)

Case No. 436	M/s. Deco Textile , Bangalore
NC Meeting No. 30/AM-16 dt 25.02.2016	File No.01/84/171/280/AM-16 /DES-V
RA. F.No. 07/24/040/00117/AM14	
Fixation of norms in respect of Advance Authorization No. 0710097027 dated 24.07.2013	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 8.12.2015 for fixation of norms in respect of Advance Authorization No. 0710097027 dated 24.07.2013 they had already been imported and exported. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorization No. 0710097027 dated 24.07.2013 in this case by allowing 7% wastage on net content of inputs in export product.	
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.	

(78)

Case No.437	M/s. Sabpam Exports			
NC Meeting No. 32/AM-16 dt 31.03.2016	File No. 01/84/050/185/AM-13/DES-V			
RA. F.No. 05/24/040/00156/AM13				
Fixation of norms in respect of Advance Authorization No. 0510330614 dated 25.07.2012				
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 01.02.2016 for fixation of norms for actual consumption of wastage in respect of Advance Authorization No. 0510330614 dated 25.07.2012 as their case was rejected by NC on 13.12.2012. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms, as per the documents submitted by the firm in respect of Advance Authorization No. 0510330614 dated 25.07.2012, as detailed below:				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Top made of 100% Polyester Printed woven Fabric GSM 53+/- 10% (HS Code 62064000	105 PC	100% Polyester Printed woven Fabric GSM 53+/- 10%	2.27 Sqm/Pc
2.	Ladies Pant made of 100% Polyester Printed Woven Fabric	272 PC	100% Linen unbleached woven fabric width 142 cms GSM 163+/-10%	2.27 Sqm/Pc
GSM should be match both import and export.				
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

(79)

Case No. 438	M/s. Sidwin Fabric Pvt. Ltd.
NC Meeting No. 32/AM-16 dt 31.03.2016	File No.01/84/171/274/AM-16 /DES-V
RA. F.No. 08/93/040/00272/AM14	Adv. Authorisation No. 0810127972 dated 13.01.2014
RA. F.No. 08/93/040/00316/AM15	Adv. Authorisation No. 0810133880 dated 20.11.2014
Amendment in import item under Para 4.24 Chapter 4 FTP 2015-20- Advance Authorisation Scheme , Textile	



 20





SION Entry 71/370 – Non Woven Fabric made of Man –made Fibers in respect of above Adv. Authorisations.

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 06.11.2015 for change of the input in both authorisations as 292.5 MT of Polypropylene Granules (instead of Polypropylene Fibers) proportionate to the 250.00 MT of exports already made so far. Committee also observed that the status report has been received from RA, Ahmedabad on 04.04.2016 through email and same has been sent to C&PC on their comments. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to defer the case for re-listing on 28.04.2016.

(80)

Case No. 439	Dhruv Global Ltd.
NC Meeting No. 32/AM-16 dt 31.03.2016	File No. 01/84/171/27/AM16/DES-V
RA. F.No. RA F.No.05/25/039/00021/AM15	Adv.Authorisation. No. 0510393516 dated 11.03.2015

Fixation of norms in respect of Annual Advance Authorization No. 0510393516 dated 11.03.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm have furnished their reply on 20.02.2016 and same has been sent to DC(MSME) and TC Noida for their comments. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ask the firm to appear before NC on 28.04.2016 alongwith Tech person and all required documents /sample of export product.

The case stands deferred for re-listing on 28.04.2016.

(81)

Case No. 440	M/s.WilliamGoodacre& Sons India Pvt. Ltd.
NC Meeting No. 32/AM-16 dt 31.03.2016	File No.01/84/50/101/AM-11 /DES-V
RA. F.No. 10/24/040/00025/AM11	

Fixation of norms in respect of Advance Authorization No. 1010039361dated 07.07.2010

**Decision:**The Committee considered the case as per agenda alongwith other relevant papers and observed that deficiency letter issued by DIPP on 20.11.2015 to the firm. NC decided to wait for their reply.

The case stands deferred for re-listing on 28.04.2016.

(82)

Case No. 441	M/s. Orient Craft Ltd.
NC Meeting No. 32/AM-16 dt 31.03.2016	File No.01/84/171/308/AM-16 /DES-V
RA. F.No. 05/27/039/021/AM15	

Fixation of norms for export product "Ladies Blouse made of 100% Polyester Woven Fabric, GSM70(+/- 10%), Style No. 210-16C32266" in respect of Annual Advance Authorization No. 0510392682dated 05.01.2015

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

(83)

Case No. 442	M/s. Orient Craft Ltd.
NC Meeting No. 32/AM-16 dt 31.03.2016	File No.01/84/171/309/AM-16 /DES-V
RA. F.No. 05/27/039/00025/AM16	

Fixation of norms for export product "Curtain made out of 52% Polyester 48% Cotton Woven Fabric, GSM 100 (+/-10%)" in respect of Annual Advance Authorization No. 0510392939 dated 20.01.2015



**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

(84)

Case No. 443	M/s. Orient Craft Ltd.
NC Meeting No. 32/AM-16 dt 31.03.2016	File No.01/84/171/310/AM-16 /DES-V
RA. F.No. 05/27/039/025/AM15	
Fixation of norms for export product "Duvet Cover, Sham Cover, Flat Sheet, Fitted Sheet & Pillow Cover made out of Linen/Cotton woven fabric (Linen content more than 50%), GSM 195 (+/-10%)" in respect of Annual Advance Authorization No. 0510392938 dated 20.01.2015	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 28.04.2016.	

(85)

Case No. 444	M/s. Orient Craft Ltd.
NC Meeting No. 32/AM-16 dt 31.03.2016	File No.01/84/171/311/AM-16 /DES-V
RA. F.No. 05/27/039/025/AM15	
Fixation of norms for export product Bed skirt, Box Spring cover, Curtain & Pillow Cover made out of Linen /Cotton woven fabric (Linen content more than 50%) GSM 195(+/-10%) in respect of Annual Advance Authorization No. 0510392938 dated 20.01.2015	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 28.04.2016.	

(86)

Case No. 445	M/s. Orient Craft Ltd.
NC Meeting No. 32/AM-16 dt 31.03.2016	File No.01/84/171/312/AM-16 /DES-V
RA. F.No. 05/27/039/021/AM15	
Fixation of norms for export product "Ladies Romper made of 100% Rayon Twill Printed Woven Fabric GSM 170 (+/-10%) Style No. 9283" in respect of Annual Advance Authorization No. 0510392682 dated 05.01.2015	

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

(87)

Case No. 446	M/s. Orient Craft Ltd.
NC Meeting No. 32/AM-16 dt 31.03.2016	File No.01/84/171/313/AM-16 /DES-V
RA. F.No. 05/27/039/00022/AM15	
Fixation of norms for export product "Ladies Poncho made of 55% Linen 45% Cotton Yarn Dyed Woven Fabric GSM 142 (+/-10%), Style No. 62934224-PONCHO" in respect of Annual Advance Authorization No. 0510392683 dated 05.01.2015	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case	

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as applied for.  
GSM should match in import and export.  
RA concern may take necessary action subject to compliance of other usual conditions.

(88)

Case No. 447	M/s.Orient Craft Ltd.
NC Meeting No. 32/AM-16 dt 31.03.2016	File No.01/84/171/314/AM-16 /DES-V
RA. F.No. 05/27/039/021/AM15	
Fixation of norms for export product "Ladies Blouse made of 100% Polyester Woven Fabric, GSM 120 (+/-10%), Style No. 210-16C36931" in respect of Annual Advance Authorization No. 0510392682 dated 05.01.2015	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.	

(89)

Case No. 448	M/s. Orient Craft Ltd.
NC Meeting No. 32/AM-16 dt 31.03.2016	File No.01/84/171/318/AM-16 /DES-V
RA. F.No. 05/27/039/021/AM15	
Fixation of norms for export product "Ladies Blouse made of 100% Polyester Woven Fabric , GSM 62(+/-10%), Style No. 210-16C13366" in respect of Annual Advance Authorization No. 0510392682dated 05.01.2015	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.	

(90)

Case No. 449	M/s. Orient Craft Ltd.
NC Meeting No. 32/AM-16 dt 31.03.2016	File No.01/84/171/320/AM-16 /DES-V
RA. F.No. 05/27/039/00021/AM15	
Fixation of norms for export product "Ladies Shirt (Full Sleeve), Style No. CN326110MI made out of 78% Rayon 22% Tencel solid dyed woven fabric, GSM 85(+/-10%), Width 54" and 100% Linen Solid Dyed woven Fabric in respect of Annual Advance Authorization No. 0510392682dated 05.01.2015	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.	

(91)

Case No. 450	M/s. Orient Craft Ltd.
NC Meeting No. 32/AM-16 dt 31.03.2016	File No.01/84/171/321/AM-16 /DES-V
RA. F.No. 05/27/039/026/AM15	
Fixation of norms for export product "Duvet Cover & Sham Cover made out of 100% Linen woven fabric, GSM 180(+/-10%) in respect of Annual Advance Authorization No. 0510392939 dated 20.01.2015	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the	









details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

(92)

Case No. 451	M/s. Orient Craft Ltd.
NC Meeting No. 32/AM-16 dt 31.03.2016	File No.01/84/171/322/AM-16 /DES-V
RA. F.No. 05/27/039/025/AM15	
Fixation of norms for export product "Duvet Cover, Pillow Cover, Cushion Cover & Bag made out of 100% Linen woven fabric , GSM 155 (+/-10%)" in respect of Annual Advance Authorization No. 0510392938dated 20.01.2015	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for.	
GSM should match in import and export.	
RA concern may take necessary action subject to compliance of other usual conditions.	

(93)

Case No. 452	M/s. Orient Craft Ltd.
NC Meeting No. 32/AM-16 dt 31.03.2016	File No.01/84/171/323/AM-16 /DES-V
RA. F.No. 05/27/039/026/AM15	
Fixation of norms for export product "Pillow Cover made out of 100% Cotton Knitted White/Dyed Fabric, GSM 172(+/-10%)" in respect of Annual Advance Authorization No. 0510392939 dated 20.01.2015	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for.	
GSM should match in import and export.	
RA concern may take necessary action subject to compliance of other usual conditions.	

(94)

Case No. 453	M/s. Orient Craft Ltd.
NC Meeting No. 32/AM-16 dt 31.03.2016	File No.01/84/171/324/AM-16 /DES-V
RA. F.No. 05/27/039/00022/AM15	
Fixation of norms for export product Quilt & Sham Cover made out of 78% Cotton 22% Silk Woven fabric GSM 52 (+/-10%)" in respect of Annual Advance Authorization No. 0510392683dated 05.01.2015	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 28.04.2016.	

(95)

Case No. 454	M/s. Orient Craft Ltd.
NC Meeting No. 32/AM-16 dt 31.03.2016	File No.01/84/171/370/AM-16 /DES-V
RA. F.No. 05/27/039/021/AM15	
Fixation of norms for export product "Ladies Skirt made of 52% Linen 48% Cotton Woven Fabric, GSM 163 (+/-10%)", Style No. 394724 in respect of Annual Advance Authorization No. 0510392682 dated 05.01.2015	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for.	



GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

(96)

Case No. 455	M/s. Orient Fashion Exports (India) Pvt. Ltd. .
NC Meeting No. 32/AM-16 dt 31.03.2016	File No. 01/84/050/00293/AM-15/DES-V
RA F.No.05/24/040/00375/AM15/	
Re-fixation of norms in respect of Advance Authorization No. 0510392130 dated 25.11.2014	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 09.06.2016 for change the style No. from 456524 to 459215 at Sl.No. 1 and style No. from 456524 to 459215 at Sl. No. 3 of Export Product in respect of Adv. Authorisation No. 0510392130 dated 25.11.2014. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to agreed to the firm's request to change the style No.	
All the other terms and conditions and quantity of input outputs will remain unchanged as earlier decided by NC in its meeting No. 36/84 dated 08.01.2014.	
RA concern may take necessary action subject to compliance of other usual conditions.	

(97)

Case No. 456	M/s.Aditya Birla Nuvo Ltd.
NC Meeting No. 32/AM-16 dt 31.03.2016	File No.01/84/50/00034/AM-15 /DES-V
RA. F.No. 02/24/040/00228/AM15	
Fixation of norms in respect of Advance Authorization No. 0210205622dated 09.03.2015	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request for enhancement in quantity of inputs in this case and the deficiency letter issued by TC Mumbai on 09.10.2015 to the firm and also given reminder on 23.11.2015 but the reply of the firm is not received so far. NC decided to wait for their reply. The case stands deferred for re-listing on 28.04.2016.	

(98)

Case No. 457	M/s.Silver Crest Clothing Pvt. Ltd.
NC Meeting No. 32/AM-16 dt 31.03.2016	File No.01/84/162/129/AM-16/DES-V
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that office of the Development Commissioner, Cochin Special Economic Zone (CSEZ) have forwarded the above mentioned firm's request dated 28.12.2015 for fixation of wastage norms for Manufacture of Men's Waist Coat" 100% EOU, Bangalore and apart from shell fabrics norms the outer input like Lining, Woven Fusing Interlining, Non woven Fusing Interlining, Pocketing and Trims. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to defer the case for re-listing on 28.04.2016.	